

(b) whether Government also propose to give legal status to the judgements given and decisions taken by Lok Adalats;

(c) if so, from when and how; and

(d) while taking the final decision whether Government will take the opinion of the Law Department/Law Commission in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) No decision has so far been taken by the Government in this regard. It may however be stated that Lok Adalats are quite popular and appear to have immense potentialities in relieving the burden of pendency in the regular Courts.

(b) and (c) The Committee for Implementing Legal Aid Schemes is actively engaged in the formulation of a draft Bill in this regard. Government will consider the matter after receipt of the draft proposals from the said Committee.

(d) Before taking the decision in this behalf, the Government will consult the Law Department and, if need be, the Law Commission also.

Lok Adalats

213. **SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI:** Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that a number of Lok Adalats have been functioning in various parts of Gujrat during Ist January, 1985 to 30th June, 1986;

(b) if so, how many cases came up in various courts during the above period and how many cases have been disposed of amicably;

(c) whether there are proposals to open more such Lok Adalats in various parts of Gujarat during Ist August, 1986 to 31st December, 1986; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): According to the information furnished by the Committee for Implementing Legal Aid Schemes:—

(a) and (b) Lok Adalats are not constituted to function as regular bodies. They are organised normally by the State Legal Aid and Advice Boards as voluntary agencies. 4887 cases have been finally settled by the Lok Adalats in the State of Gujarat during Ist January, 1986 to 30th June, 1986.

(c) and (d) No details are available with the Government as to the future programme to conduct more Lok Adalats in the State of Gujarat.

Superannuation Age of Judges

214. **SHRI MURLIDHAR CHANDRAKANT BHANDARE:**

SHRI MAHENDRA PRASAD:

SHRI DHULESHWAR MEENA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal under consideration of Government for easing the safe of superannuation of Judges of High Courts and the Supreme Court;

(b) if so, what are the details thereof; and

(c) by when a legislation for the purpose is likely to be brought before Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):

(a) to (c) A proposal to this effect has been recently received from one of the Hon'ble Members and is engaging the attention of the Government.

Production capacity to manufacture Scooters by M/s Bajaj Auto Ltd.

215. SHRI MURLIDHAR CHANDRAKANT BHANDARE:

SHRI MAHENDRA PRASAD:

SHRI DHULESHWAR MEENA:

Will the Minister of INDUSTRY be pleased to state :

(a) whether M/s Bajaj Auto Lt has sought expansion of their two wheeler and three-wheeler production capacity to meet the export and indigenous demands;

(b) if so, the details of the expansion sought ; and

(c) what steps have been taken by that Company to contain the cost price of the vehicles and to make them fuel efficient?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM):

(a) No such proposal has been received by the Government.

(b) Does not arise.

(c) The Company has been manufacturing fuel efficient scooters and has been able to contain the cost price within reasonable limits through better productivity of men and machines, R&D, effective inventory control etc.

Bilateral Assistance for Hydro-Electric and Thermal Power Projects

216. SHRI MURLIDHAR CHANDRAKANT BHANDARE:
SHRI MAHENDRA PRASAD:
SHRI DHULESHWAR MEENA:

Will the Minister of ENERGY be pleased to state :

(a) whether some countries have offered bilateral assistance to take up hydro-electric and thermal power projects ; and

(b) if so, in respect of which projects such aid is solicited and the details of the aid forthcoming, country-wise and project-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHATGI): (a) and (b) Some broad offers have been received from countries including Austria, Belgium, Brazil, Canada, France, FRG, GDR, Italy, Japan, Poland, Sweden, Switzerland, U.K. and USSR expressing their interest for participation of power projects in India by way of supply of power equipment or installation of power projects on turn-key basis with possibilities of financing through Government credit/suppliers credit/commercial loans. These offers are not always for specific projects and some of them are preliminary in nature.

Self-sufficiency in Oil

217. SHRI MURLIDHAR CHANDRAKANT BHANDARE:
SHRI MAHENDRA PRASAD
SHRI DHULESHWAR MEENA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) how far the country has come closer to the goal in self-sufficiency